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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 194/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017**

Name of the Company: Rajiv Petrochemicals Pvt Ltd.  
V/s.  
Usha Multipack Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. Arjun R. Sheth	Adv & Solicitor	Operational creditor	} K.R. Parekh
2. Krina R. Parekh	Adv	"	

**ORDER**

Learned Advocate Mr. Arjun Sheth with Learned Advocate Ms. Krina Parekh present for Operational Creditor/Petitioner. None present for Respondent.

Operational creditor filed purshis seeking permission to withdraw.

Permission granted.

Petition is disposed of as withdrawn. No order as to costs.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 12th day of December, 2017.